

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 304 of 2020

IN THE MATTER OF:

Sucden India Pvt. Ltd.

...Appellant

Vs

New Phaltan Sugar Works Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Trideep Pois and Ms. Sanya Kumar, Advocates

For Respondents: None.

O R D E R

25.02.2020 Heard. The Appellant to array Successful Resolution Applicant as Respondent No. 3.

Issue notice with regard to limitation of the Appeal as well as merits of the Appeal.

Advocate Mr. Arshik Anand appears on behalf of added Respondent No. 3- Successful Resolution Applicant – M/s Shri Dutt India Private Limited. Requisites along with process fee, if not filed, be filed by 27.02.2020. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail. Service of notice on Respondent Nos. 1 & 2 may be completed.

Respondents to file respective Reply Affidavits.

List the Appeal 'For Admission (After Notice)' on **24th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)